

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 240 of 2020**

**IN THE MATTER OF:**

**Empathy Infra & Engineering Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Bhuleswar Steel & Alloys Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Ms. Kanupriya Tiwari and Ms. Malvika Tiwari,**  
**Advocates**

**For Respondent :**       **Mr. Rishab Mahipal, Advocate for Resolution**  
**Professional**

**O R D E R**

**02.03.2020**       Learned counsel for the Appellant seeks some more time to file the application for substitution of the Appellant and transposition of the 'Corporate Debtor' as 2<sup>nd</sup> Respondent on the ground that the person sought to be substituted as Appellant is out of town. In the interest of justice, time is extended by one week to file such application failing which this Appeal shall stand dismissed as being non-maintainable without reference to the Bench.

Post the Appeal 'for orders' on **24<sup>th</sup> March, 2020.**

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[ Shreesha Merla ]  
Member (Technical)

/ns/nn/